GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 110

ANSWERED ON 02/02/2023

Number of Supreme Court and High Court judges

110. Shri Sushil Kumar Modi:

Will the Minister of Law and Justice be pleased to state:

- a) total number of Supreme Court and High Court (HC) judges appointed during the last five years, year-wise;
- b) number and proportion of these appointed judges coming from Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs) and religious-minorities, year-wise;
- c) number and proportion of women in these judicial appointments, year-wise;
- d) number and proportion of judges from SCs, STs, OBCs, religious-minorities and women appointed in district/subordinate courts during the last five years, year-wise;
- e) whether the Chief Justices of HCs and the Supreme Court have responded to Government's requests for enhancing social diversity in higher judiciary; and
- f) if so, details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (f): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide reservation for any caste or class of persons. A statement showing total number of judges appointed each year in the Supreme Court and High Courts since 2018 may be seen at **Annexure-I**.

However, the available information regarding the category/caste of High Court Judges, which is indicated by the recommendee at the time of their recommendation for appointment as High Court Judge by the High Court Collegium (HCC), has been compiled and its breakup is produced below:-

Year	General	SC	ST	OBC	Minority	Not Available	Total	Women
2018	82	2	2	5	6	11	108	11
2019	64	3	1	8	3	2	81	7
2020	52	2	-	11	1	-	66	13
2021	85	5	2	15	13	-	120	17
2022	137	6	-	17	5	-	165	34
2023	10	1	1	2	-	-	14	2
Total	430	19	6	58	27	14	554	84

The Government remains committed to social diversity in the appointment of Judges in the Higher Judiciary and has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.

Under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vest with the concerned High Court. Further, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the Rules and Regulations regarding the issues of appointment, promotion, reservations, etc. of Judicial Officers in the State Judicial Service. Hence, in so far as recruitment of judicial officers in the States is concerned, respective High Courts do it in certain States, whereas the High Courts do it in consultation with the State Public Service Commissions in other States. Central Government has no direct role in the matter.

The information related to religious-minorities is not centrally maintained. However, the current position of working strength of SC/ST/OBC and women judges, cadre-wise in District and Subordinate Courts as on 30.01.2023 is at **Annexure-II**.

Statement referred to in reply to part (a) to (f) of the Unstarred Question No. 110 regarding "Number of Supreme Court and High Court judges", to be answered on 02.02.2023.

			Total					
Supre	eme Court	2018	2019	2020	2021	2022	2023	
•		08	10	-	09	03		30
			I	I				
High	Courts							
Sl.		2018	2019	2020	2021	2022	2023	
No.	Name							Total
1.	Allahabad	28	10	04	17	13	-	72
2.	Andhra	-	02	07	02	14	2	27
	Pradesh							
3.	Bombay	04	11	04	06	19	1	45
4.	Calcutta	11	06	01	08	16	-	42
5.	Chhattisgarh	04	-	-	03	3	-	10
6.	Delhi	05	04	-	02	17	-	28
7.	Gauhati	02	04	-	06	2	-	14
8.	Gujarat	04	03	07	07	-	-	21
9.	Himachal	-	02	-	01	2	-	5
	Pradesh							
10	J&K & Ladakh	02	-	05	02	4	-	13
11	Jharkhand	03	02	-	04	1	-	10
12	Karnataka	12	10	10	06	6	2	46
13	Kerala	04	01	06	12	1	-	24
14	Madhya	08	02	-	08	6	-	24
	Pradesh							
15	Madras	08	01	10	05	4		28
16	Manipur	-	-	01	-	-	-	1
17	Meghalaya	01	01	-	-	-	-	2
18	Orissa	01	01	02	04	6	-	14
19	Patna	_	04	-	06	11	-	21
20	Punjab &	07	10	01	06	21	-	45
	Haryana							
	Rajasthan	-	03	06	08	2	9	28
22	Sikkim	-	-	-		-		-
23	Telangana	-	03	01	07	17	-	28
24	Tripura	01	-	01		-	-	2
25	Uttarakhand	03	01	-		-	-	4
	Total	108	81	66	120	165	14	554

Working Strength of SC/ST/OBC and women judges in District and Subordinate Courts as on 30.01.2023

		Civil Judge(Junior Division)							Division)	District Judge/DJ			
Sl.	States				CIVI	1 9 44 45	50(001101	21(191011)	District dauge/20				
No.	&UTs	SC	ST	OBC	Women	SC	ST	OBC	Women	SC	ST	OBC	Women
	Andhra												
1	Pradesh	39	16	113	0	32	12	45	0	19	1	45	0
2	Delhi	55	6	0	165	9	1	0	19	8	1	0	95
3	Karnataka	76	15	134	194	49	7	135	120	59	9	92	89
4	Rajasthan	65	58	103	260	46	29	119	121	47	22	88	125
5	Nagaland	0	0	0	6	0	0	0	2	0	0	0	7
6	Puducherry	0	0	4	2	0	0	0	0	0	0	4	3
7	Tamil Nadu	120	6	364	216	57	3	233	99	43	1	212	111
8	Telangana	33	18	80	116	17	11	53	50	13	7	52	50
9	D & N Haveli	0	0	1	0	0	0	1	0	0	0	0	0
	Daman &												
10	Diu	0	0	0	0	0	0	0	0	0	0	1	0
11	Goa	0	2	0	15	0	0	1	8	0	0	1	5
12	Maharashtra	140	2	266	346	43	3	128	139	44	2	106	112
13	Sikkim	0	2	5	5	0	0	3	3	0	5	8	5
14	Meghalaya	0	19	0	14	0	14	0	9	0	15	0	9
15	Manipur	1	4	3	5	1	5	4	10	1	4	0	4
16	Jharkhand	20	55	19	85	0	0	0	38	0	0	0	10
	Andaman												
17	and Nicobar	0	0	0	0	0	0	0	0	0	0	0	0
18	West Bengal	0	0	0	210	0	0	0	80	0	0	0	40
19	Arunachal Pradesh	0	12	0	5	0	11	0	4	0	9	1	1
20	Assam	15	22	0	116	7	16	0	58	0	0	0	30
21	Bihar	115	9	254	256	62	5	22	33	35	1	50	38
22	Chandigarh	3	0	2	6	0	0	0	0	1	0	0	4
23	Chhattisgarh	27	65	34	97	19	31	13	39	27	27	36	44
24	Gujarat	54	1	30	103	50	4	154	75	9	0	34	50
25	Haryana	38	0	34	69	26	0	16	59	22	0	15	50
	Himachal												
26	Pradesh Jammu and	9	4	8	35	7	2	3	14	7	2	2	7
27	Kashmir	9	8	2	39	6	6	2	19	7	3	2	13
28	Kerala	16	1	82	114	13	0	50	41	7	1	109	51
29	Ladakh	0	2	0	1	0	2	0	1	0	1	0	1
	Lakshadwee												
30	p	0	0	0	0	0	1	0	1	0	0	1	0
31	Madhya Pradesh	125	97	133	384	59	81	45	132	74	56	98	103

32	Odisha	17	0	53	183	0	0	0	114	0	0	0	44
33	Punjab	79	0	45	156	36	0	20	59	27	0	18	55
34	Tripura	5	7	0	18	4	9	0	16	4	7	0	4
	Uttar												
35	Pradesh	193	15	273	406	151	11	189	170	143	7	343	218
36	Uttarakhand	16	3	13	44	16	4	15	39	15	8	11	22
37	Mizoram	0	16	0	13	0	10	0	2	0	15	0	6
	TOTAL		465	2055	3684	710	278	1251	1574	612	204	1329	1406